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**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -1/2018/ 79 / RTI  
Dated 9<sup>th</sup> April, 2018

From **Smt. A. Ajitsaria  
Registrar (Judl.) & PIO  
Gauhati High Court.**

To **Sri. Waris Alam Ansari,  
Ward No-10, North Lakhimpur,  
PIN-787001**

Ref: Your RTI application dated 12.03.2018 (Regd. Vide ID No. 61/18 dated 29.03.2018)

Sir,

With reference to the above, the information sought for is provided herein below:

Reply to Query No. 1: As per records, no letter dated 20.02.2018 as mentioned in the RTI application was received in the Secretariat of Hon'ble the Chief Justice, Gauhati High Court.

Reply to Query No. 2,3,4,5,6,7,8 and 9: The information sought for are not held or under the control of Gauhati High Court. Moreover, rendering opinion, interpretation etc does not fall under the purview of RTI Act, 2005

Yours faithfully,

At 9.4.18

**Registrar (Judl) & PIO**

  
12-4-18.

**FORM 'D'**  
Rejection Order  
[Rule 4 (iii)]

No. HC.XXXV-1/2018/80 / RTI  
Dated 9<sup>th</sup> April, 2018

From **Smt. A. Ajitsaria  
Registrar (Judl) &PIO  
Gauhati High Court**

To **Sri. N. Kumchio Murry,  
R/o House No. 128,  
Uzanbazar, Kharghuli,  
Malibagan,  
PO-Malibagan,  
Guwahati-781004**

Ref: Your RTI application dated 31.03.2018 (Regd. ID No. 66/18 dated 04.04.2018)

Sir,

With reference to the above, this is to inform you that the fee of Rs 150/- paid through IPOs, ought to had been paid in favour of Registrar General, Gauhati High Court instead of PIO, Registrar(Vigilance)-cum-I/C Recruitment Cell, Gauhati High Court, Guwahati & payable at Guwahati.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Yours faithfully,

Encl: 1. IPOs in original.

dt 9.4.18

**Registrar (Judl) & PIO**

*B*  
12-4-18

**FORM 'D'**  
Rejection Order  
[Rule 4 (iii)]

No. HC.XXXV-1/2018/ 81 / RTI  
Dated 11<sup>th</sup> April, 2018

From **Smt. A. Ajitsaria**  
**Registrar (Judl) &PIO**  
**Gauhati High Court**

To **Sri Abdul Kuddus**  
**C/o Dhubri Bar Association**  
**PO-Dhubri**  
**PIN-783301**

Ref: Your RTI application dated 22.03.2018 (Regd. ID No. 62/18 dated 02.04.2018)

Sir,

With reference to the above, this is to inform you that copy of judgment/Order passed by Hon'ble the Gauhati High Court with regard to a Case can be obtained by following the prescribed procedure as laid down in the Gauhati High Court Rules, 2015 and hence the information sought for is exempted from disclosure as per Rule 5(e) of Gauhati High Court (Right to Information Rules), 2008.

Moreover, fee of Rs 10/- paid through IPO ought to had been paid in favour of Registrar General, Gauhati High Court instead of SPIO, RTI Section, Gauhati High Court, Guwahati & payable at Guwahati.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Yours faithfully,

Encl: 1. IPO in original.

*JA* 11.4.18

**Registrar (Judl) & PIO**

*12-4-18*

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**FORM 'D'**  
Rejection Order  
[Rule 4 (iii)]

No. HC.XXXV-1/2018/ 82/ RTI  
Dated 11 April, 2018

From **Smt. A. Ajitsaria**  
**Registrar (Judl) &PIO**  
**Gauhati High Court**

To **Sri Bipul Ranjan Deb Roy,**  
**R/o-H.No.14,**  
**Shyamsundar Lane,**  
**Chengkuri Road, Silchar,**  
**PO- Silchar,**  
**Dist- Cachar, Assam,**  
**Pin-788007**

Ref: Your RTI application dated 02.04.2018 (Regd. ID No. 67/18 dated 07.04.2018)

Sir,

With reference to the above, this is to inform you that copy of judgment/Order passed by Hon'ble the Gauhati High Court with regard to a Case can be obtained by following the prescribed procedure as laid down in the Gauhati High Court Rules, 2015 and hence the information sought for is exempted from disclosure as per Rule 5(e) of Gauhati High Court (Right to Information Rules), 2008.

Moreover, fee of Rs 30/- paid through IPOs ought to have been paid in favour of Registrar General, Gauhati High Court instead of SPIO, RTI Section, Gauhati High Court, Guwahati & payable at Guwahati.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

Yours faithfully,

Encl: 1. IPOs in original.

12-4-18

11.4.18

**Registrar (Judl) & PIO**

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**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 83 / RTI  
Dated 11<sup>th</sup> April, 2018

From **Smt. A. Ajitsaria  
Registrar (Judl.) & PIO  
Gauhati High Court**

To **Shri Subhadeep Santra,  
Belehata Head Post Office,  
Kolkata, West Bengal-700010**

Sub: **Furnishing of Information under RTI Act, 2005**

Ref: **Forwarding letter No. 15011/96/2016-Jus (AU) dtd 27.02.2018  
of the Section Officer & CAPIO, Ministry of Law & Justice  
(Department of Justice), Government of India.**

Sir,

With reference to your RTI application dated 08.02.2018,  
copy of which was received on 20.03.2018 (Regd. ID No.55/18), information  
pertaining to query as available is provided herein below:

| Year | Institution of JJB cases during the year | Pendency of JJB cases as on 31 <sup>st</sup> December of the year |
|------|--|---|
| 2015 | Not available                            | 1245  |
| 2016 | 309                                      | 1214  |
| 2017 | 1030                                     | 1242  |

12-4-18

Yours faithfully,

11.4.18

**Registrar(Judl) & PIO**

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**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -2/2018/ 85 / RTI  
Dated 21<sup>st</sup> April, 2018

From **Smt. A. Ajitsaria,  
Registrar (Judl.) & PIO  
Gauhati High Court**

To **Syed Burhanur Rahman,  
House No-54, First Floor,  
FC Road, Uzan Bazar,  
Guwahati- Assam.**

Sub: RTI

Ref: Your RTI application dated 23.03.18 (Regd. ID No. 59/18 dated 23.03.18)

Sir,

With reference to the above, information pertaining to your queries are provided herein below:

Reply to query No.1 : Marks are available in the website [www.ghconline.gov.in](http://www.ghconline.gov.in) vide Notification No. HC.XXXVII-09/2017/248/R.Cell dated 12.04.2018

Reply to query No.2 :

Photo-copy of Answer scripts in respect of yourself (Roll No.446), for Assam Judicial Service, Grade-I Examination held for the year 2017-18, are ready to be provided, as per your request.

Hence, as per sec.7(3) of RTI Act, 2005 and Rule 9(i)(A)(iv) of Gauhati High Court (Right to information) Rules,2008 respectively, you are requested to make payment of Rs 520/- (i.e @Rs 5/-per sheetx104 sheet) by IPO/DD/Cash in favour of Registrar General, Gauhati High Court, so as to enable us to remit the said information to you.

*21/4/18*  
*Received Answer scripts of payment Rs 520/-*  
*23.4.18*

Yours faithfully,

Encl: ( sheets)

*21.4.18*

**Registrar (Judl.) & PIO**

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By 8/18

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -2/2018/ 86 / RTI  
Dated 21<sup>st</sup> April, 2018

From **Smt. A. Ajitsaria,  
Registrar (Judl.) & PIO  
Gauhati High Court**

To **Sri. Surendra Sahu,  
House No-06,  
BR Bora Road,  
Happy Villa,  
Guwahati-3, Assam.**

Sub: RTI

Ref: Your RTI application dated 12.04.18 (Regd. ID No. 72/18 dated 12.04.18)


Sir,

With reference to the above, information pertaining to your queries are provided herein below:

Reply to query No.1 : Marks are available in the website [www.ghconline.gov.in](http://www.ghconline.gov.in) vide Notification No. HC.XXXVII-09/2017/248/R.Cell dated 12.04.2018


Reply to query No.2 : Photo-copy of Answer scripts in respect of yourself (Roll No.441), for Assam Judicial Service, Grade-I Examination held for the year 2017-18, are ready to be provided, as per your request.

Hence, as per sec.7(3) of RTI Act, 2005 and Rule 9(i)(A)(iv) of Gauhati High Court (Right to information) Rules,2008 respectively, you are requested to make payment of Rs 420/- (i.e @Rs 5/-per sheet x 84 sheet) by IPO/DD/Cash in favour of Registrar General, Gauhati High Court, so as to enable us to remit the said information to you.

 22/04/18

Yours faithfully,

Encl: ( sheets)

 21.4.18

**Registrar (Judl.) & PIO**

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By Post

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -1/2018/ 88 / RTI  
Dated 23rd April, 2018

From **Smt. A. Ajitsaria  
Registrar (Judl.) & PIO  
Gauhati High Court.**


To **Sri. Mustafa Jamal Quadir,  
House No.46A Sweet Land,  
Baghorbori, Guwahati,  
PIN-781037**

Ref: Your RTI application (Regd. Vide ID No. 71/18 dated 10.04.2018)


Sir,

With reference to the above, the information sought for is provided herein below:

|  |                                  |
|--|----------------------------------|
| Name: Late Akhtaruddin Laskar, Ex-Superintendent,<br>Date of Birth:01.03.1921; Date of Retirement:02.11.1970 |                                  |
| Post held  | Date of joining/Promotion        |
| LDA  | Date of joining is not Available |
| UDA  | Date of Promotion= 15.11.1948    |
| Assistant Superintendent   | Date of Promotion= 01.05.1960    |
| Superintendent   | Date of Promotion= 01.10.1968    |

  
25-4-18.

Yours faithfully,

 23.4.18

**Registrar (Judl) & PIO**



**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 89 / RTI  
Dated 24<sup>th</sup> April, 2018

From **Smt. A. Ajitsaria**  
Registrar (Judl.) & PIO  
Gauhati High Court

To **Shri Titus James,**  
C-106, Royal Chinmay Apartments,  
Opp. IOC Petrol Pump,  
Judges Bungalow Road,  
Ahmedabad -380054.

Sub: Furnishing of Information under RTI Act, 2005

Ref: Forwarding letter No. 15011/96/2016 -Jus (AU)-96 dtd.  
26.03.2018 of the Section Officer & CAPIO, Ministry of Law &  
Justice (Department of Justice), Government of India.

Sir,

With reference to your RTI application dated 15.01.2018, copy of which was received on 03.04.2018 (Regd. ID No.63/18), information is given herein below:

Reply to query No. 1 to 4: Does not relate to Gauhati High Court.

Reply to query No 5,6,7 & 8: Information is not available and hence could not be remitted.

Available information with regard to names and tenure of Hon'ble Judges of Gauhati High Court is enclosed herewith.

Please be noted that u/sec.7(9) of the RTI Act, 2005 compilation of information by Public Authority is not required and information as it exists, only, is to be remitted

**Enclo: (5 Pages)..**

Yours faithfully,

*H* 24.4.18

**Registrar(Judl) & PIO**

9

**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV-4/2018/90 / RTI  
Dated 24<sup>th</sup> April, 2018

**From:** **Smt. A. Ajitsaria**  
Registrar (Judl.) & PIO  
Gauhati High Court

**To,** **Shri Naveen Kumar Gautam,**  
C-106, Royal Chinmay Apartments,  
Opp. IOC Petrol Pump,  
Judges Bungalow Road,  
Ahmedabad -380054.

**Sub:** Furnishing of Information under RTI Act, 2005

**Ref:** Forwarding letter No.15011/96/2016 -Jus (AU) - 96 dtd  
26.03.2018 of the Section Officer & CAPIO, Ministry of Law &  
Justice (Department of Justice), Government of India.

**Sir,**

With reference to your RTI application dated 15.01.2018, copy of  
which was received on 03.04.2018 (Regd. ID No.64/18), information is given  
herein below:

Reply to query No. 1 to 4: Does not relate to Gauhati High Court.

Reply to query No 5,6,7 & 8: Information is not available and  
hence could not be remitted.

Available information with regard to names and tenure of  
Hon'ble Judges of Gauhati High Court is enclosed herewith.

Please be noted that u/sec.7(9) of the RTI Act, 2005 compilation  
of information by Public Authority is not required and information as it exists,  
only, is to be remitted

Yours faithfully,

**Encl:** (5 Pages).

24.4.18

**Registrar(Judl) & PIO**

024/18

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**FORM 'D'**  
Rejection Order  
[Rule 4 (iii)]

No. HC.XXXV-1/2018/ 91 / RTI  
Dated 24<sup>th</sup> April, 2018

From **Smt. A. Ajitsaria  
Registrar (Judl) &PIO  
Gauhati High Court**

To **Sri Binoy Krishna Das,  
District Bar Association, Silchar,  
Cachar, Assam, Pin-788001.**

Ref: Your RTI application dated 02.04.2018 (Regd. ID No. 75/18 dated 23.04.2018)

Sir,

With reference to the above, this is to inform you that the fee of Rs 10/- paid through IPO, ought to have been paid in favour of Registrar General, Gauhati High Court instead of PIO, C/o The Hon'ble Chief Justice, Gauhati High Court, Guwahati & payable at Guwahati.

Hence, your application is rejected for not complying with Rule 9(iii) of the Gauhati High Court (Right to Information) Rules, 2008.

The IPO so forwarded by you is returned herewith.

Yours faithfully,

Encl: 1. IPO in original.

24.4.18

**Registrar (Judl) & PIO**

25-4-18.

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**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 92 / RTI  
Dated 25<sup>th</sup> April, 2018

From **Smt. A. Ajitsaria**  
Registrar (Judl.) & PIO  
Gauhati High Court

To **Shri Mahendra Kumar Sahoo,**  
S/o- Late Bata Krishna  
Sahoo, A-25, Sidhhi Vihar,  
Jagaonora,  
Bhubaneswar-751030

Sub: Furnishing of Information under RTI Act, 2005

Ref: Forwarding letter No.15011/96/2016-Jus (AU)-115 dtd 28.03.2018  
of the Section Officer & CAPIO, Ministry of Law & Justice  
(Department of Justice), Government of India.

Sir,

With reference to your RTI application dated 26.10.2017, copy of which was received on 09.04.2018 (Regd. ID No.68/18), information pertaining to query, is provided herein below:

Reply to query No.1: Statement regarding Pending cases in the Gauhati High Court as on 31.03.2017:

| Name of the Bench          | Civil | Criminal | Total |
|----------------------------|-------|----------|-------|
| Principal Seat at Guwahati | 22736 | 5359     | 28095 |
| KOHIMA Bench               | 356   | 23       | 379   |
| Aizawl Bench               | 332   | 23       | 355   |
| Itanagar Bench             | 872   | 65       | 937   |

Reply to query No. 2: Statement regarding Institution, Disposal and Pendency in the Gauhati High Court as on 31.12.2017:

| Name of the Bench | Pendency as on 01.01.2017 |             |              | Institution during the Year |             |              | Disposal during the Year |             |              | Pendency as on 31.12.2017 |             |
|-------------------|---------------------------|-------------|--------------|-----------------------------|-------------|--------------|--------------------------|-------------|--------------|---------------------------|-------------|
|                   | Civil                     | Criminal    | Total        | Civil                       | Criminal    | Total        | Civil                    | Criminal    | Total        | Civil                     | Criminal    |
| Principal Seat    | 23394                     | 5370        | 28764        | 12240                       | 2183        | 14423        | 12146                    | 2121        | 14267        | 23488                     | 5432        |
| Kohima Bench      | 389                       | 28          | 417          | 497                         | 34          | 531          | 495                      | 48          | 543          | 391                       | 14          |
| Aizawl Bench      | 336                       | 26          | 362          | 350                         | 50          | 400          | 340                      | 47          | 387          | 346                       | 29          |
| Itanagar Bench    | 855                       | 57          | 912          | 1057                        | 140         | 1197         | 793                      | 107         | 900          | 1119                      | 90          |
| <b>TOTAL</b>      | <b>24974</b>              | <b>5481</b> | <b>30455</b> | <b>14144</b>                | <b>2407</b> | <b>16551</b> | <b>13774</b>             | <b>2323</b> | <b>16097</b> | <b>25344</b>              | <b>5565</b> |

Reply to query No. 3 : Statement regarding institution of Contempt cases in the Gauhati High Court from 1.1.2017 to 31.3.2017:

| NAME OF THE BENCH | INSTITUTION OF CONTEMPT CASE |            |            |
|-------------------|------------------------------|------------|------------|
|                   | Civil                        | Criminal   | Total      |
| Principal Seat    | 182                          | Nil        | 182        |
| Kohima            | 02                           | Nil        | 02         |
| Aizawl            | 05                           | Nil        | 05         |
| Itanagar          | 08                           | Nil        | 08         |
| <b>TOTAL</b>      | <b>197</b>                   | <b>Nil</b> | <b>197</b> |

26-4-18

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Reply to query No. 4, 5, 6 : The information sought for are not held or under the control of Gauhati High Court.

Moreover, rendering opinion, Interpretation etc does not fall under the purview of RTI Act, 2005.

Yours faithfully,

25.4.18

**Registrar(Judl) & PIO**

68/2018

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**FORM 'E'**

Form of supply of information to the applicant

[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 93 / RTI

Dated 25<sup>th</sup> April, 2018

From

**Smt. A. Ajitsaria  
Registrar (Judl.) & PIO  
Gauhati High Court**

To

**Shri Suraj Bhan Gautam,  
B313, Gali No.10,  
Jaipur Extension 1,  
Badarpur, New Delhi-110044**

Sub:

Furnishing of Information under RTI Act, 2005

Ref:

Forwarding letter No. 15011/96/2016-Jus (AU) dtd 04.04.2018 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to your RTI application dated 27.03.2018, copy of which was received on 10.04.2018 (Regd. ID No.70/18), information pertaining to query is provided herein below:

Reply to query: Separate data of defamation cases only, not being maintained, is not available and hence could not be provided.

Yours faithfully,

At 25.4.18

**Registrar(Judl) & PIO**

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26-4-18

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**FORM 'E'**

Form of supply of information to the applicant  
[Rule 4 (iv)]

No. HC.XXXV -4/2018/ 94 / RTI

Dated 27<sup>th</sup> April, 2018

From **Smt. A. Ajitsaria  
Registrar (Judl.) & PIO  
Gauhati High Court**

To **Shri Surinder Mohan Arora,  
A-14-15,MIDC  
Tarapur INDL,Area,  
Taluka-Boisar,  
District-Palghar  
Maharashtra-401506**

Sub: **Furnishing of Information under RTI Act, 2005**

Ref: Forwarding letter No. 15011/96/2016-Jus (AU) dtd 04.04.2018 of the Section Officer & CAPIO, Ministry of Law & Justice (Department of Justice), Government of India.

Sir,

With reference to your RTI application dated 30.03.2018, copy of which was received on 10.04.2018 (Regd. ID No.69/18), information pertaining to query as available, is provided herein below:

Part A: Pendency Statement of PIL in the Gauhati High Court

| Pendency As on 31.12.2014 | Pendency As on 31.12.2015 | Pendency As on 31.12.2016 | Pendency As on 31.12.2017 | Pendency As on 31.03.2018 |
|---------------------------|---------------------------|---------------------------|---------------------------|---------------------------|
| 116                       | 152                       | 90                        | 75                        | 78                        |

Part B: Separate data with regard to names of Public Prosecutors not being maintained, and hence could not be provided.

Available list of Advocates General is enclosed herewith.

02-05-18

Encl: As stated above.

Yours faithfully,

27.4.18

**Registrar(Judl) & PIO**